

(d) whether the Commission held discussions with the Directorate General for Technical Development for affording facility of importing certain raw material and components to the approved units; and

(e) if so, the details in this regard?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) No, Sir,

(b) Does not arise.

(c) Does not arise

(d) Yes, Sir.

(e) The commission holds meeting with DGTD from time to time for considering proposals for import of raw materials and components for various approved units.

Kashmir issue raised by Pakistan in UN Body

606. SHRI ANAND SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Pakistan delegation to the 46th session of the UN Commission on Human Rights, raised the so-called Kashmir issue;

(b) if so, the terms and context under which the issue was raised; and

(c) the reaction of Indian delegation thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes, Sir.

(b) The Pakistan delegation raised the question of Kashmir first under the Agenda item "The right of peoples to self-determination and its application to peoples under colonial or alien domination or foreign occu-

pation' and later under the Agenda item "Question of the violation of human rights and fundamental freedom in any part of the world, with particular reference to colonial and other dependents countries and territories". Pakistan mentioned the alleged denial of the right of self-determination to the people of J&K; and extensive use of force and violation of the peoples fundamental rights.

(c) The Indian delegation promptly and strongly refuted Pakistani allegations on both occasions, making the following points:

(1) Jammu & Kashmir is an integral part of India; the right of self-determination is not capable of being applied to integral parts of an independent and sovereign State. The only issue remaining to be resolved is the vacation by Pakistan of territory of Jammu & Kashmir illegally occupied by it.

(2) The recent disturbances in Jammu & Kashmir are being dealt with by the local security authorities without any violation of fundamental rights guaranteed under the Constitution.

(3) India stands by its commitment to work for normalisation of relations between India and Pakistan under Simla Agreement by peaceful and bilateral means.

(4) The forum of the commission on Human Rights should not be used to discuss extraneous issues.

Visit of Sri Lankan Foreign Minister/ secretary

607. SHRI ANAND SINGH:
SHRI BALASAHEB VIKHE
PATIL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) Whether the Sri Lankan Foreign

Minister and Foreign Secretary visited India recently;

(b) if so, the issues discussed with them; and

(c) the outcome thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) Yes, Sir.

(b) Discussions covered bilateral and regional issues which included, inter alia, the de-induction of the IPKF, devolution of powers to the North-Eastern Provincial Council and the question of the safety and security of all communities in the North-Eastern Province.

(c) Government reiterated its commitment, keeping in mind logistical and other factors, to complete de-induction by end March 1990. The Sri Lanka Government reaffirmed its commitment to ensuring the safety and security of all communities in the North-Eastern Province and to expediting the implementation of the devolution package.

Permission to Amnesty International team to Visit Punjab

608. SHRI ANAND SINGH: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a U.S. Congress delegation visited New Delhi in January this year and urged the Government to permit a team of Amnesty International to visit Punjab; and

(b) if so, the details in this regard and the Government response to the demand?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL): (a) and (b). Congressman Solarz, Chairman of the House Sub-Committee on the Asia and Pacific,

visited India during the first week of January, 1990. He advised the Government that the Indian Government's denial of access to Amnesty International was generating adverse reactions against India in the US Congressman and enquired about the new Government's thinking on this issue. Congressman Solarz was informed that the Government was deeply committed to human rights and that the policy relating to Amnesty International was under consideration.

IPKF Pull out

609. SHRI ANAND SINGH:
SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Foreign Minister of Sri Lanka during his visit to New Delhi in January, 1990 sought a total pull out of Indian Peace Keeping Force (IPKF) from the Island country earlier than March 31 1990 and

(b) if so, the decision taken by Government of India in regard thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) (a) Yes, Sir

(b) Government agreed to examine the possibility of doing so.

Death in Police Custody in Delhi

610. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of persons who died in police custody during the last 12 months in Delhi with details of circumstances leading to their deaths; and

(b) the number of cases in which deaths